

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 30/AM13
SCHEDULED TO BE HELD ON 24.10.2012
(HELD ON 25.10.2012)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 30/87-NC-7/2012 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' scheduled to be held on 24.10.2012 (held on 25.10.2012) under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Nand Lal, Senior Development Officer, DIPP
- 2) Shri Krishan Kumar, Deputy DGFT and Convener
- 3) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. 29/AM13 held on 17.10.2012.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-150	BIG BAGS INTERNATIONAL PVT. LTD.	HQ F. No. 01/87/050/00439/AM04/DES-VII	Status: Deferred
NC No.: 30/AM13 Dated: 25.10.2012	Adv. Lic. No. 0710025390 dated 17.11.2003	RLA F. No. 07/24/040/00438/AM04	

Request: Amendment in the description of Import Item No. 5.

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 16.08.2012. Comments of D/o C&PC are awaited.

Deferred for three weeks.

Case No. A-151	SHALIMAR PAINTS LTD.	HQ F. No. 01/87/050/00480/AM08/DES-VII	Status: Deferred
NC No.: 30/AM13 Dated: 25.10.2012	Adv. Lic. No. 0310449522 dated 07.11.2007	RLA F. No. 03/95/040/01427/AM07	

Request: Fixation of adhoc norms for the export product “Primer, Zinc Rich Epoxy; Epigard HS Zinc Rich Primer”.

Decision: A D/L was issued by DIPP to firm on 18.09.2012. This was followed by Reminder from DGFT on 26.09.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another Reminder to firm giving 15 days time for submission of information.

Deferred for three weeks.

Case No. A-152	CHIRAG PACK (INDIA) PVT. LTD.	HQ F. No. 01/87/050/00201/AM12/DES-VII	Status: Deferred
NC No.: 30/AM13 Dated: 25.10.2012	Adv. Lic. No. 0310642777 dated 18.07.2011	RLA F. No. 03/94/040/00333/AM12	

Request: Amendment in the description and enhancement in the quantity of Import Item No. 5.

Decision: A D/L No. 46011/96/2011-PC.II dated 28.05.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 05.07.2012 giving 15 days time for submission of information. In response to above D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 31.07.2012. This was followed by Reminder to D/o C&PC on 12.10.2012. Comments of D/o C&PC are still awaited.

Deferred for three weeks.

Case No. A-153	EI. DUPONT INDIA PVT. LTD.	Status: Approved
NC No.: 30/AM13 Dated: 25.10.2012	HQ F. No. 01/87/162/00021/AM13/DES-VII	

Request: Modification in the Standard Input-Output (SION) appearing at S. No. H-471.

Decision: The Committee considered the request of firm and in light of written comments of D/o C&PC furnished vide OM No. 46011/74/2012-PC.II dated 08.10.2012, the Committee decided to modify the description of Import Item No. 1 of SION H – 471 from ‘Polyacetal Resin (Fluff)’ to read as **“Polyacetal Resin (Fluff) / Acetal Resin / Polyacetal Resin / Polyacetal”**

The above amendment may be notified through Public Notice after approval of DG.

Case No. A-154	SHAILY ENGINEERING PLASTICS LTD.	HQ F. No. 01/87/162/00035/AM13/DES-VII	Status: Approved
NC No.: 30/AM13 Dated: 25.10.2012	Adv. Lic. No. 3410001348 dated 11.01.2001	RLA F. No. 34/80/040/00413/AM01	

Request: Fixation of adhoc norms for the Export Product “Articles made of PBTB (such as Plastics Knobs)”.

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/17/2004-PC.II dated 01.10.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Articles made of PBTB (such as Plastics Knobs)	1 kg	1. Polybutylene Terephthalate (PBTB)	1.05 kg/kg content in the export product

	2. Relevant Spring Clips	Net to Net
Note:-	It was also decided that this licence had already been expired, hence no fresh import/export shall be allowed against this licence. This is accounted only for the purpose of regularization and raw material imported should be within the validity period of the licence.	

Case No. A-155	RALSON (INDIA) LTD.	HQ F. No. 01/87/050/00122/AM13/DES-VII	Status: Approved
NC No.: 30/AM13 Dated: 25.10.2012	Adv. Lic. No. 3010086423 dated 31.05.2012	RLA F. No. 30/24/040/00015/AM13	

Request: **Amendment in the description of Export Product.**

Decision: The Committee considered the request of firm and decided to amend the description of Export Product to read as **“Bicycle Nylon Tyres (containing min. 35% Synthetic Rubber)”**.

Case No. A-156	STYLO TABLEWARES	HQ F. No. 01/87/050/00100/AM10/DES-VII	Status: Deferred
NC No.: 30/AM13 Dated: 25.10.2012	Adv. Lic. No. 2410024736 dated 14.05.2009	RLA F. No. 24/24/040/00001/AM10	

Request: **Amendment in the description of Import Item No. 1.**

Decision: A copy of Representation has been forwarded to D/o C&PC on 12.10.2012. Comments of D/o C&PC are awaited.

Deferred for three weeks.

Case No. A-157	R.R. KABLES LTD.	HQ F. No. 01/87/050/00176/AM12/DES-VII	Status:
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NC No.: 30/AM13 Dated: 25.10.2012	Adv. Lic. No. 0310637974 dated 22.06.2011	RLA F. No. 03/95/040/00139/AM12	Deferred
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Request: **Amendment in the description of Import Item No. 3.**

Decision: A copy of Representation has been forwarded to D/o C&PC on 11.10.2012. Comments of D/o C&PC are awaited.

Deferred for three weeks.

ONLINE CASES

1	Case No.:7/41/87-ALC1/2011	Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Deferred
	HQ File :01/87/050/00316/AM12/	RLA File :02/24/040/00157/AM12/	Lic.No/Date:0210170358 08.12.2011	Defer Date:14.11.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.06.2012. Comments of D/o C&PC are awaited.			

2	Case No.:3/45/87-ALC1/2011	Party Name:ASHLAND INDIA PRIVATE LIMITED	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Deferred
	HQ File :01/87/050/00354/AM12/	RLA File :03/94/040/00252/AM12/	Lic.No/Date:0310678502 24.01.2012	Defer Date:14.11.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 19.09.2012. Comments of D/o C&PC are awaited.			

Case No.: 3/48/87-ALC1/2011	Party Name: COSMO FILMS LTD	Meet No/Date: 30/87-ALC1/2012 25.10.2012	Status: Approved
HQ File :01/87/050/00402/AM12/	RLA File :03/94/040/00898/AM12/	Lic.No/Date: 0310678957 27.01.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39202090	63/0- OPP LINEN COATED FILM	50000.000	K.G	23750000.00	458937.20 US Dollars
				Total	23,750,000.00	458,937.20

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39202020	OPP LINEN FILM	31500.000	K.G	16,321,500.00	310,294.67 US Dollars	0.00	Value & Qty
2	39013000	ETHYL VINYL ACETATE	33500.000	K.G	4,292,160.00	81,600.00 US Dollars	0.00	Value & Qty
				Total	20,613,660.00	391,894.67		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/17/2004-PC.II dated 01.10.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
OPP Linen Coated Film	1 kg	1. OPP Linen Film	0.504 kg
		2. Ethyl Vinyl Acetate	0.546 kg

4	Case No.: 6/2/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Deferred
	HQ File :01/87/050/00484/AM12/	RLA File :50/24/040/00021/AM12/	Lic.No/Date:5010001234 29.02.2012	Defer Date:14.11.2012
	Decision: NC took note of the fact that the case was examined on file and it was decided to call for following information from the firm with documentary evidence giving 15 days time: (i) How they are going to utilize Coal, as it is to be permitted subject to Actual User condition? Is it going to be utilized for generation of Electricity? (ii) Does they have its own Power Plant ? If yes, what is the capacity of Power Plant ? (iii) How much power is going to be utilized for making this product ?			

5	Case No.: 7/2/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Deferred
	HQ File :01/87/050/00485/AM12/	RLA File :50/24/040/00025/AM12/	Lic.No/Date:5010001240 07.03.2012	Defer Date:14.11.2012
	Decision: NC took note of the fact that the case was examined on file and it was decided to call for following information from the firm with documentary evidence giving 15 days time: (i) How they are going to utilize Coal, as it is to be permitted subject to Actual User condition? Is it going to be utilized for generation of Electricity? (ii) Does they have its own Power Plant ? If yes, what is the capacity of Power Plant ? (iii) How much power is going to be utilized for making this product ?			

6	Case No.:3/3/87-ALC1/2012	Party Name:POLY FLUORO LTD	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Rejected
	HQ File :01/87/050/00006/AM13/	RLA File :07/24/040/00513/AM12/	Lic.No/Date:0710087070 19.03.2012	Defer Date:
	Decision: A D/L No. 46011/163/2004-PC.II dated 23.07.2012 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 21.08.2012 and 28.09.2012 (Final Reminder) giving 15 days time for submission of information. It was observed that firm failed to furnish information despite repeated reminders to them, hence Committee decided to reject the case. The Committee also decided to direct RLA not to issue further advance authorization for the above export product till further directions from this office.			

7	Case No.:1/6/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Deferred
	HQ File :01/87/050/00059/AM13/	RLA File :50/24/040/00014/AM12/	Lic.No/Date:5010001268 09.04.2012	Defer Date:14.11.2012
	Decision: NC took note of the fact that the case was examined on file and it was decided to call for following information from the firm with documentary evidence giving 15 days time: (i) How they are going to utilize Coal, as it is to be permitted subject to Actual User condition? Is it going to be utilized for generation of Electricity? (ii) Does they have its own Power Plant ? If yes, what is the capacity of Power Plant ? (iii) How much power is going to be utilized for making this product ?			

	Case No.:9/10/87-ALC1/2012	Party Name:NEXGEN LAMINATORS PVT. LTD.	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Approved
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Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39202020	63/0- Printed Flexiblie Packaging material of Three Layer printed or unprinted adhesives laminates without hotmelt in the form of Rolls 1768470 Sq Mtrs (Thickness of the film used 18MC, 20MC, 25MC)	110.000	M.T	23100000.00	452941.00 US Dollars
				Total	23,100,000.00	452,941.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39019090	Elite 5401G & Elite 5400G Enhanced Polythelen Resin	49.940	M.T	4,250,000.00	83,333.00 US Dollars	0.00	Value & Qty
2	35069100	Cold Seal Grade of Liquid Polyathane Adhesives	4.000	M.T	1,620,000.00	31,765.00 US Dollars	0.00	Value & Qty
				Total	5,870,000.00	115,098.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/86/2012-PC.II dated 22.10.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Printed Flexible Packaging Material of three layer printed or unprinted adhesive laminates in the form of rolls 1768470 Sq. Mts (Thickness of films used 18 MC, 20 MC, 25 MC)	1 kg	1. Elite 5401 G & Elite 5400 G Enhanced Polyethylene Resin	0.424 kg
		2. Cold Seal Grade of liquid polyurethane adhesive	0.036 kg

9	Case No.:5/17/87-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Deferred
	HQ File :01/87/050/00128/AM13/	RLA File :08/24/040/00201/AM12/	Lic.No/Date:0810111578 14.05.2012	Defer Date:14.11.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 15.10.2012. Comments of D/o C&PC are awaited.			

10	Case No.:1/9/87-ALC1/2012	Party Name:BALAJI AMINES LIMITED	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Deferred
	HQ File :01/87/050/00072/AM13/	RLA File :31/83/040/00261/AM12/	Lic.No/Date:3110054311 16.05.2012	Defer Date:14.11.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 03.10.2012. Comments of D/o C&PC are awaited.			

11

Case No.: 2/9/87-ALC1/2012	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 30/87-ALC1/2012 25.10.2012	Status: Deferred
HQ File :01/87/050/00073/AM13/	RLA File :31/83/040/00010/AM13/	Lic.No/Date:3110054312 16.05.2012	Defer Date:14.11.2012
Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 03.10.2012. Comments of D/o C&PC are awaited.			

Case No.: 2/15/87-ALC1/2012	Party Name: AAKASH PLASTOPACK PVT.LTD.,	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Approved
HQ File :01/87/050/00111/AM13/	RLA File :52/24/040/00006/AM13/	Lic.No/Date:5210038439 21.05.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>				<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
<i>I</i>	39204900	63/0- PVC FOOD GRADE FLEXIBLE FILM, (ANTISTATIC/TRANSPARENT, COLOURED/NOT COLOURED, PRINTED/NOT PRINTED).				300000.000	K.G	41800000.00	800000.00 US Dollars
							Total	41,800,000.00	800,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
<i>I</i>	39042110	PVC RESIN	293100.000	K.G	19,785,378.00	372,606.00 US Dollars	0.00	Value & Qty

2	38123010	TIN STABILIZER (A) SONGSTAB TM 710 M OCTYL TIN MALEATE ESTER, (B) REATIN OR 860 F (C) ADVASTAB TM - 404 ER HEAT STABILIZER.	10920.000	K.G	7,462,408.00	140,535.00 US Dollars	0.00	Value & Qty
3	39039090	PVC PROCESSING AID (A) KANE ACE PA-20 (B) PARALOID K-120 P PROCESSING AID.	4530.000	K.G	962,172.00	18,120.00 US Dollars	0.00	Value & Qty
4	39039090	PVC IMPACT MODIFIER (A) KANE ACE B-22 (B) PARALOID BTA - 730 IMPACT MODIFIER.	30600.000	K.G	5,916,136.00	111,415.00 US Dollars	0.00	Value & Qty
5	29173920	POLYTHENE WAX (A) A-C 316 A (B) A-C - 629.	6090.000	K.G	614,420.00	11,571.00 US Dollars	0.00	Value & Qty
				Total	34,740,514.00	654,247.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/111/2005-PC.II dated 08.10.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Food Grade Flexible Film (Antistatic / Transparent Coloured / Not Coloured, Printed / not Printed)	1 kg	1. PVC Resin	0.9554 kg
		2. TIN Stabilizer	0.0347 kg
		3. PVC Processing Aid	0.0151 kg
		4. PVC Impact Modifier	0.0917 kg
		5. Dioctyl Phthalate	0.0203 kg

13	Case No.:4/12/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Deferred
	HQ File :01/87/050/00101/AM13/	RLA File :04/24/040/00361/AM11/	Lic.No/Date:0410136625 22.05.2012	Defer Date:14.11.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 15.06.2012. Comments of D/o C&PC are awaited.			

14	Case No.:2/10/84-ALC3/2012	Party Name:KARAM MALTIPACK PVT. LTD.,	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Deferred
	HQ File :01/84/050/00053/AM13/	RLA File :24/24/040/00004/AM13/	Lic.No/Date:2410036449 29.05.2012	Defer Date:14.11.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.10.2012. Comments of D/o C&PC are awaited.			

15	Case No.:1/14/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Deferred
	HQ File :01/87/050/00106/AM13/	RLA File :04/24/040/00121/AM10/	Lic.No/Date:0410136832 29.05.2012	Defer Date:14.11.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.10.2012. Comments of D/o C&PC are awaited.			

16	Case No.:2/14/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Deferred
	HQ File :01/87/050/00107/AM13/	RLA File :04/24/040/00163/AM12/	Lic.No/Date:0410136831 29.05.2012	Defer Date:14.11.2012

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.10.2012. Comments of D/o C&PC are awaited.

17	Case No.:2/17/87-ALC1/2012	Party Name:FLUID CARGO PVT LTD	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Deferred
	HQ File :01/87/050/00125/AM13/	RLA File :07/24/040/00089/AM13/	Lic.No/Date:0710088533 30.05.2012	Defer Date:14.11.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 05.10.2012. Comments of D/o C&PC are awaited.			

18	Case No.:8/17/87-ALC1/2012	Party Name:LUCENT CLEANENERGY PVT. LTD.	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Deferred
	HQ File :01/87/050/00131/AM13/	RLA File :08/24/040/00081/AM13/	Lic.No/Date:0810112212 01.06.2012	Defer Date:14.11.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 25.10.2012. Comments of D/o C&PC are awaited.			

19	Case No.:8/15/87-ALC1/2012	Party Name:ULTIMATE INDUSTRIES LTD.	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Deferred
	HQ File :01/87/050/00117/AM13/	RLA File :05/24/040/00038/AM13/	Lic.No/Date:0510326604 04.06.2012	Defer Date:14.11.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 08.10.2012. Comments of D/o C&PC are awaited.			

20	Case No.:7/15/87-ALC1/2012	Party Name:POWERBAND INDUSTRIES PRIVATE LIMITED	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Deferred
	HQ File :01/87/050/00116/AM13/	RLA File :03/95/040/00113/AM13/	Lic.No/Date:0310697666 06.06.2012	Defer Date:14.11.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.09.2012. Comments of D/o C&PC are awaited.			

21	Case No.:10/15/87-ALC1/2012	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Deferred
	HQ File :01/87/050/00119/AM13/	RLA File :05/24/040/00088/AM13/	Lic.No/Date:0510327573 15.06.2012	Defer Date:14.11.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 21.09.2012. Comments of D/o C&PC are awaited.			

22	Case No.:4/21/87-ALC1/2012	Party Name:VEEKAY POLYCOATS LTD.	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Deferred
	HQ File :01/87/050/00146/AM13/	RLA File :05/24/040/00107/AM13/	Lic.No/Date:0510329142 09.07.2012	Defer Date:14.11.2012
	Decision: A D/L No. 46011/25/2008-PC.II dated 24.09.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 10.10.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

23	Case No.:5/25/87-ALC1/2012	Party Name:EMERALD RESILIENT TYRE MANUFACTURERS (P) LTD.	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Deferred
	HQ File :01/87/050/00212/AM13/	RLA File :04/24/040/00090/AM13/	Lic.No/Date:0410138658 03.08.2012	Defer Date:14.11.2012
	Decision: A D/L was issued by DIPP to firm on 03.10.2012. This was followed by reminder from DGFT on 10.10.2012			

giving 15 days time for submission of information. Reply awaited from the firm.

24	Case No.:28/21/87-ALC1/2012	Party Name:SWASTIK POLYMERS	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Deferred
	HQ File :01/87/050/00170/AM13/	RLA File :05/24/040/00173/AM13/	Lic.No/Date:0510331552 07.08.2012	Defer Date:14.11.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 17.08.2012. Comments of D/o C&PC are awaited.			

Case No.:3/23/87-ALC1/2012		Party Name:GRL TIRES PRIVATE LIMITED	Meet No/Date:30/87-ALC1/2012 25.10.2012		Status: Approved			
HQ File :01/87/050/00197/AM13/		RLA File :03/94/040/00189/AM13/	Lic.No/Date:0310704571 08.08.2012		Defer Date:			
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	40119900	62/0- AUTOMOBILE TYRES REINFORCED WITH NYLON TYRE CORD WARP SHEET OTHER THAN BUS AND TRUCK TYRES (OFF HIGHWAY TYRES FOR TRACTOR AND IMPLEMENT)	300000.000	K.G	60074609.00	1053940.50 US Dollars		
				Total	60,074,609.00	1,053,940.50		
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	40012100	NATURAL RUBBER	68100.000	K.G	14,362,290.00	251,970.00 US Dollars	0.00	Qty

2	40022000	SYNTHETIC RUBBER : PBR	15000.000	K.G	3,078,000.00	54,000.00 US Dollars	0.00	Qty
3	40021900	SYNTHETIC RUBBER : SBR - 1502 / 1712 / 1723 / 1783	60000.000	K.G	11,628,000.00	204,000.00 US Dollars	0.00	Qty
4	28030010	CARBON BLACK	87000.000	K.G	5,950,800.00	104,400.00 US Dollars	0.00	Qty
5	59021010	NYLON TYRE CORD FABRIC (DIPPED)	39000.000	K.G	11,115,000.00	195,000.00 US Dollars	0.00	Qty
6	72173020	BEAD WIRE	12000.000	K.G	820,800.00	14,400.00 US Dollars	0.00	Qty
7	38123010	RUBBER CHEMICAL : ANTIOXIDANTS, ACCELERATOR, RETARDERS	7950.000	K.G	1,586,025.00	27,825.00 US Dollars	0.00	Qty
8	28170010	ZINC OXIDE	2400.000	K.G	342,000.00	6,000.00 US Dollars	0.00	Qty
9	34031100	ALL OTHER MISC. MATERIALS / CHEMICALS viz. Resorcinol, Insoluble Sulphur, Filler (Precipitated Silica), microcrystalline wax, paraffin wax, pigments and softeners, stearic acid solvents, plasticisers synthetic resins, bonding/ coupling agents, activators and fillers Dip Chemicals (excluding resorcinol) mould release agents, tackifiers and catalysts and syloff	23550.000	K.G	3,355,875.00	58,875.00 US Dollars	0.00	Qty
				Total	52,238,790.00	916,470.00		

Decision: According to the technical comments of DIPP dated 25.10.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Automobile tyres reinforced with nylon & polyester tyre cord warp sheet other than bus and truck tyres (off highway tyres for tractor and implements)	100 kg	1. Natural Rubber	22.70 kg
		2. Synthetic Rubber : PBR	5.00 kg
		3. Synthetic Rubber : SBR-1502/1712/1723/1783	20.00 kg
		4. Carbon Black	29.00 kg
		5. Nylon Tyre Cord Fabric (Dipped)	8.200 kg
		6. Bead Wire	3.00 kg
		7. Rubber Chemicals : (i) Antioxidants (ii) Accelerator (iii) Retarder	2.65 kg
		8. Zinc Oxide	0.800 kg
		9. All other Misc. Materials/Chemicals viz. resorcinol, Insoluble sulphur filler (Precipitated silica), Microcrystalline Wax, Paraffin wax, Pigments and Softeners, stearic acid solvents, Plasticizers synthetic resins bonding / coupling agents, activators and fillers Dip Chemicals (excluding resorcinol) mould release agents, tackifiers and catalyst and syloff	7.850 kg
Note : 1. The CIF value of Rubber Chemicals at S. No. 7 above should not exceed 7% of FOB value of exports.			
2. The CIF value of Misc. Chemicals at S. No. 9 above should not exceed 2% of FOB value of exports.			

26	Case No.:10/27/87-ALC1/2012	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Deferred
	HQ File :01/87/050/00236/AM13/	RLA File :08/24/040/00170/AM13/	Lic.No/Date:0810114337 17.08.2012	Defer Date:14.11.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.09.2012. Comments of D/o C&PC are awaited.			

27	Case No.:4/26/87-ALC1/2012	Party Name:KAPOOR IMAGING PVT.LTD.,	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Deferred
	HQ File :01/87/050/00217/AM13/	RLA File :04/24/040/00097/AM13/	Lic.No/Date:0410138996 21.08.2012	Defer Date:14.11.2012
	Decision: A copy of application has been forwarded to DIPP on 20.09.2012. Comments of DIPP are awaited.			

28	Case No.:2/23/87-ALC1/2012	Party Name:RAPID ENGINEERING CO.P.LTD.	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Deferred
	HQ File :01/87/050/00196/AM13/	RLA File :05/24/040/00169/AM13/	Lic.No/Date:0510332467 23.08.2012	Defer Date:14.11.2012
	Decision: Zonal Jt. DGFT, CLA, New Delhi was requested through e-mail dated 06.09.2012 and 03.10.2012 to furnish application expeditiously. However, the application still awaited from Zonal Jt. DGFT, CLA, New Delhi.			

29	Case No.:1/24/87-ALC1/2012	Party Name:ARMOR PLAST LTD.,	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Deferred
	HQ File :01/87/050/00207/AM13/	RLA File :07/24/040/00238/AM13/	Lic.No/Date:0710090519 30.08.2012	Defer Date:14.11.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 24.09.2012. Comments of D/o C&PC are awaited.			

30	Case No.:8/27/87-ALC1/2012	Party Name:SHRIRAM SEPL COMPOSITES PVT LTD	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Deferred
	HQ File :01/87/050/00234/AM13/	RLA File :04/24/040/00077/AM13/	Lic.No/Date:0410139525 06.09.2012	Defer Date:14.11.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.09.2012. Comments of D/o C&PC are awaited.			

31	Case No.:9/27/87-ALC1/2012	Party Name:HARITA -NTI LIMITED,	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Deferred
	HQ File :01/87/050/00235/AM13/	RLA File :04/24/040/00098/AM13/	Lic.No/Date:0410139640 10.09.2012	Defer Date:14.11.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.09.2012. Comments of D/o C&PC are awaited.			

32	Case No.:6/25/87-ALC1/2012	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Deferred
	HQ File :01/87/050/00213/AM13/	RLA File :11/24/040/00003/AM13/	Lic.No/Date:1110027256 11.09.2012	Defer Date:14.11.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 24.09.2012. Comments of D/o C&PC are awaited.			

	Case No.:5/27/87-ALC1/2012	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Deferred
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33	HQ File :01/87/050/00231/AM13/	RLA File :03/95/040/00280/AM13/	Lic.No/Date:0310708456 11.09.2012	Defer Date:14.11.2012
Decision: A copy of application has been forwarded to D/o C&PC on 27.09.2012. Comments of D/o C&PC are awaited.				

34	Case No.:6/27/87-ALC1/2012	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Deferred
	HQ File :01/87/050/00232/AM13/	RLA File :03/95/040/00361/AM13/	Lic.No/Date:0310708470 11.09.2012	Defer Date:14.11.2012
Decision: A D/L was issued by DIPP to firm on 25.10.2012. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.				

35	Case No.:7/27/87-ALC1/2012	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Deferred
	HQ File :01/87/050/00233/AM13/	RLA File :03/95/040/00425/AM13/	Lic.No/Date:0310708475 11.09.2012	Defer Date:14.11.2012
Decision: A D/L was issued by DIPP to firm on 25.10.2012. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.				

36	Case No.:2/27/87-ALC1/2012	Party Name:KOHINOOR INDIA PVT.LTD	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Deferred
	HQ File :01/87/050/00228/AM13/	RLA File :30/24/040/00032/AM13/	Lic.No/Date:3010089129 19.09.2012	Defer Date:14.11.2012
Decision: RLA, Ludhiana was requested through e-mail dated 08.10.2012 to furnish application expeditiously. However, the application still awaited from RLA, Ludhiana. Hence, the Committee decided to issue another e-mail Reminder to RLA, Ludhiana for furnishing application expeditiously.				

	Case No.:3/27/87-ALC1/2012	Party Name:SOLVA Y SPECIALITIES INDIA PVT.LTD.	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Deferred
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37	HQ File :01/87/050/00229/AM13/	RLA File :03/95/040/00158/AM13/	Lic.No/Date:0310709797 20.09.2012	Defer Date:14.11.2012
Decision: A copy of application has been forwarded to D/o C&PC on 22.10.2012. Comments of D/o C&PC are awaited.				

38	Case No.:4/27/87-ALC1/2012	Party Name:WATER SOLUTIONS & SERVICES	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Deferred
	HQ File :01/87/050/00230/AM13/	RLA File :05/24/040/00232/AM13/	Lic.No/Date:0510335486 25.09.2012	Defer Date:14.11.2012
	Decision: Zonal Jt. DGFT, CLA, New Delhi was requested through e-mail dated 08.10.2012 to furnish application expeditiously. However, the application still awaited from Zonal Jt. DGFT, CLA, New Delhi. Hence, the Committee decided to issue another e-mail Reminder to Zonal Jt. DGFT, CLA, New Delhi for furnishing application expeditiously.			

39	Case No.:12/27/87-ALC1/2012	Party Name:NILKAMAL LTD	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Deferred
	HQ File :01/87/050/00238/AM13/	RLA File :03/95/040/00111/AM13/	Lic.No/Date:0310710550 26.09.2012	Defer Date:14.11.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 22.10.2012. Comments of D/o C&PC are awaited.			

40	Case No.:1/30/87-ALC1/2012	Party Name:SPERRY PLAST LTD.	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Deferred
	HQ File :01/87/050/00248/AM13/	RLA File :05/24/040/00256/AM13/	Lic.No/Date:0510337286 16.10.2012	Defer Date: 14.11.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

41	Case No.:2/30/87-ALC1/2012	Party Name:SPERRY PLAST LTD.	Meet No/Date:30/87-ALC1/2012 25.10.2012	Status: Deferred
	HQ File :01/87/050/00249/AM13/	RLA File :05/24/040/00257/AM13/	Lic.No/Date:0510337287 16.10.2012	Defer Date: 14.11.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

Meeting ended with thanks to Chair and all participants.
